

ITEM NO.802

COURT NO.2

SECTION XI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 10669/2020

(Arising out of impugned final judgment and order dated 19-03-2020 in WP(C) No. 8231/2020 passed by the High Court of Kerala at Ernakulam)

UNION OF INDIA

Petitioner(s)

VERSUS

P.D. SUNNY & ORS.

Respondent(s)

With

SLP(Civil)Diary No. /2020 (Sec.XI)

Date : 20-03-2020 These petitions were mentioned today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE VINEET SARAN

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Tushar Mehta,SG (Mentioned by)  
Mr. Zoheb Hossain,Adv.  
For Mr. B.K.Prasad, AOR

For Respondent(s)

UPON being mentioned the Court made the following  
O R D E R

The Registry is directed to accept these special leave petitions against the judgment and order(s) passed by the High Court of Judicature at Kerala, Ernakulam Bench in Writ Petition (Civil)No.8231/2020 and of the High Court of Judicature at Allahabad, Allahabad Bench in Writ Petition (Civil) No.7014/2020.

Permission to file special leave petitions is granted.

Issue notice.

In the meantime, there shall be ex-parte ad-interim stay of the impugned judgment and order(s) passed in the aforesaid writ petitions and of further proceedings before the High Court(s), in view of the stand taken by the Government of India through learned Solicitor General, before us, that the Government is fully conscious of the prevailing situation and would itself evolve a proper mechanism to assuage concerns and hardships of every one.

(ANITA MALHOTRA)  
COURT MASTER

(VIDYA NEGI)  
COURT MASTER